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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 33/(MAH)/2016
M.A. No. 197/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: Premier Limited.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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41	Mr. Ravi Saxena	Advocate	
41	Ms. Isha Manian	Advocate	

i/b. M/s. Desai &
Divanji

ORDER

MA 197/2017 in CP No. 33/ 74(2)/NCLT/MB/MAH/2016

The Company filed this application under Section 74(2) of the Companies Act, 2013, today, filed an Affidavit stating that the Company has already cleared all the claims made by the depositors, disbursing ₹18,52,63,000.

On perusal of the affidavit filed by the Petitioner, it appears that an order was passed on 1.5.2017, directing the Company to pay ₹18,39,48,000 alongwith interest on or before 31.5.2017. In pursuance thereof, this Company has been able to make payment of ₹18,52,63,000 as on 9.6.2017. The Company further submits that the unclaimed deposits as on today remained as ₹1,04,75,000, to which, the Company says that it has been maintaining separate Bank account with a balance of ₹1,52,27,240.31 to disburse the deposit amounts as per contractual terms, as and when claim is made on behalf of the persons showing as unclaimed deposit holders.

Contd...2/-

: 2 :

The Petitioner Company has also annexed a list of unclaimed deposits, whereby, since it is already disbursed claims of various depositors, approving the same, the Petition is hereby disposed of with a direction not to withdraw monies from the separate account maintained for the depositors until all the unclaimed deposits have been cleared.

Accordingly, this application is hereby disposed of.

Sd/-

V. NALLASENAPATHY
Member (Technical)

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Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)